

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 191/94 : Date of order 25.1.95

Mahesh Kumar Gupta : Applicant

V/s

Union of India & Others : Respondents.

Mr. R.N. Mathur : Counsel for the applicant

Mr. K.N. Shrimal : Counsel for the respondents.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. N.K. Verma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Mahesh Kumar Gupta has in this application u/s 19 of the Administrative Tribunals Act, 1985, prayed for the following reliefs:-

"i. the adverse remarks communicated vide Annexure A-2 and the rejection of the representation vide Annexure A-1 may be set aside and the respondents may be directed to produce the entire record pertaining to the ACRs of the applicant and the decision of the appellate authority and the appeal submitted by the applicant and after perusing the entire record the order for expunging the adverse remarks may be issued and respondents may be directed that applicant is entitled to get promotion on the post of Chargeeman Grade 'A' with effect from 28.11.93.

ii. the direction may be issued that applicant shall be entitled to get all consequential benefits which may arise as a result of accepting the adverse remarks communicated to the applicant.

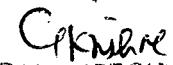
iii. Any other appropriate order or direction which the Hon'ble Tribunal may consider just and proper in the facts and circumstances of the case, may also kindly be passed."

2. We have heard the learned counsel for the parties. The learned counsel for the applicant states that the applicant has already been promoted to the post of Chargeeman Grade 'A' by an order dated 16.7.94 w.e.f. 1.11.94. The counsel for the respondents submits that this OA has become infructuous. The counsel for the applicant agrees to this preposition.

Gopal Krishna

3. In the result this application is dismissed as having become infructuous. No order as to costs.


(N.K. VERMA)
MEMBER(A)


(GOPAL KRISHNA)
MEMBER(J)